



National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 01.10.2026 TO 09.10.2026

PETITIONS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filing/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	8/29/2026	710102073632026	PUNJAB NATIONAL BANK VS SPIDERMAN,S BUSINESS PRIVATE LIMITED	10/4/2026	**No. of Objections:** 1. **Form B is missing.** Kindly provide/attach Form B. 3. **Double pagination** is appearing in the PDF. Kindly remove the duplicate pagination and ensure proper sequential pagination. 4. **Pagination is missing in the bookmarks.** Kindly ensure that the bookmarking is done **as per the Index with proper pagination**. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
2	9/8/2026	710102076482026	PUNJAB NATIONAL BANK VS SEWA CASTINGS PRIVATE LIMITED	10/5/2026	**No. of Objections:** 2. **IRP Certificate is missing.** Kindly annex/upload the **IRP Certificate** issued by the IBBI.
3	10/3/2026	710102084632026	PSH INFRA TECH PRIVATE LIMITED VS ENERTURE TECHNOLOGIES PRIVATE LIMITED	10/4/2026	1. The court fee has been affixed over the contents of the Vakalatnama. Kindly affix the court fee on the blank side of the Vakalatnama to ensure that the contents remain clearly visible. 2. Kindly mention the main case number, i.e., "C.P. (IB) ____ of 2026", in the Vakalatnama. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
4	10/6/2026	710102085362026	HFL MANAGEMENT SERVICES LIMITED VS NIKHIL BANSAL	10/8/2026	1. Page numbers are missing in the Index. Kindly rectify the pagination. 2. Signatures are missing in the Index and Memo of Parties. Kindly ensure that the same are duly signed. 3. Kindly mention ***Company Petition (IB) ____ of 2026*** in the soft copy PDF at the place of ***Insolvency Application No. ____ of 2026***, wherever applicable. 4. Date is missing in the Index and Memo of Parties. Kindly mention the same. 5. Kindly delete the entry of **Antarctica Properties Company Limited** from the respondent section in the online portal. 6. Signature is missing on the last page of the petition/Form C. Kindly ensure that the said page is duly signed. 7. Volume-wise Index is missing for all volumes. Kindly provide a separate Index for each volume and ensure that the bookmarking is done volume-wise as per the respective Index, with correct pagination. 8. Kindly ensure that all pages of the PDF in all volumes are OCR-enabled. 9. **₹25/- welfare ticket and ₹3/- court fee** are missing on the Vakalatnama. Kindly affix the same. 10. Date is missing on the Vakalatnama. Kindly mention the date. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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5	10/6/2026	710102085522026	THE DELHI GOLF CLUB VS DR NAVRANG SAINI	10/7/2026	1. **Case Type:** The Case Type mentioned in the online portal and PDF is incorrect. Kindly select ***Transfer Application*** as the Case Type in both the online portal and PDF, and ensure uniformity at both places. 2. **Annexure Heading:** The Annexure heading is missing on the annexures. Kindly mention the relevant **Annexure number and heading** on each annexure. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
6	10/6/2026	710102085432026	PRATEEK GUPTA HUF VS VATIKA INFRACON PRIVATE LIMITED	10/8/2026	1. Kindly ensure that the PDF is properly bookmarked as per the Index, with correct pagination for **all volumes** . 2. **Volume-wise Index is missing.** Kindly provide a separate Index for each volume. 3. **Date and place are missing in the Index and Memo of Parties.** Kindly mention the same. 4. **Complete counsel details are missing in the Index and Memo of Parties.** Kindly provide the complete and correct counsel details. 5. Kindly merge all the documents and upload them as **one consolidated PDF** , wherever applicable. 6. Kindly ensure that **each volume contains at least 200 pages** . After every 200 pages, a separate volume-wise Index should be provided. 7. The following pages have incorrect alignment: **144, 177, 180 to 182, 191 to 192, 195, 228, 231, 244, 253, 255, 266, 268, 269, 279, 280, 309, 310, 320, 335, 346, 357 to 359, 360, 361 and 372** . Kindly rectify the alignment of the said pages. 8. Signatures along with the endorsement ***True Copy*** are missing on the annexure pages. Kindly rectify the same. 9. Kindly ensure that **all pages of the PDF are OCR-enabled** . 10. Pages No. **147 to 156 and 179** contain newspaper cuttings. Kindly highlight the relevant/main portion of the newspaper cuttings. 11. The following pages are not clear/readable: **213, 236, 239, 240 to 243, 247 to 250, 251, 252, 257, 258, 265, 266, 343 and 346** . Kindly upload clear and legible copies of the said pages. 12. Pages No. **320 and 335** are blurred. Kindly upload clear and legible copies of the said pages. 13. Pages No. **400 to 427** , as mentioned in the Index, are missing from the PDF. Kindly annex/upload the said pages. 14. **Form 2 is missing.** Kindly annex the requisite Form 2. 15. **IRP Certificate is missing.** Kindly annex the IRP Certificate. 16. **Form B is missing.** Kindly annex the requisite Form B. 17. The **IRP name is mismatched** . In the PDF, **Gaurav Katiyar** is mentioned in Part III of Form 1, whereas **Abhishek Jain** is mentioned in the online portal. Kindly rectify the same and ensure uniformity of the IRP name in the PDF and online portal. 18. **Main case number is missing in the Vakalatnama.** Kindly mention the correct main case number. 19. **₹1/- court fee is
7	10/6/2026	710102085462026	ARNAV ENTERPRISE PRIVATE LIMITED VS B9 BEVERAGES LIMITED	10/8/2026	1. Signature of the **Operational Creditor** is missing in the Master Index, Volume-wise Index, Memo of Parties and on Page No. 22. Kindly ensure that the same are duly signed. 2. Kindly ensure that **all pages of the PDF are OCR-enabled** . 3. Pages No. **99 and 127 to 160** have incorrect alignment. Kindly rectify the alignment of the said pages. 4. **Double pagination** is appearing in the PDF. Kindly rectify the pagination and ensure that the page numbering is correct and consistent throughout the PDF. 5. The **main case number is missing in the Vakalatnama** . Kindly mention the correct main case number. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
8	10/6/2026	710102085322026	HFL MANAGEMENT SERVICES LIMITED VS ASHOK BANSAL	10/8/2026	1. Page numbers are missing in the Index and soft copy PDF. Kindly rectify the pagination. 2. Signatures are missing in the Index and Memo of Parties. Kindly ensure that the same are duly signed. 3. Kindly mention ***Company Petition (IB) ____ of 2026*** in the soft copy PDF at the place of ***Insolvency Application No. ____ of 2026*** , wherever applicable. 4. Date is missing in the Index and Memo of Parties. Kindly mention the same. 5. Kindly delete the entry of **Antarctica Properties Company Limited** from the respondent section in the online portal. 6. Signature is missing on the last page of the petition/Form C. Kindly ensure that the said page is duly signed. 7. Volume-wise Index is missing for all volumes. Kindly provide a separate Index for each volume and ensure that the bookmarking is done volume-wise as per the respective Index, with correct pagination. 8. Kindly ensure that all pages of the PDF in all volumes are OCR-enabled. 9. **₹25/- welfare ticket and ₹3/- court fee** are missing on the Vakalatnama. Kindly affix the same. 10. Date is missing on the Vakalatnama. Kindly mention the date. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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9	10/6/2026	710102085352026	IIFL MANAGEMENT SERVICES LIMITED VS ANKIT BANSAL	10/8/2026	1. Page numbers are missing in the Index and soft copy PDF. Kindly rectify the pagination. 2. Signatures are missing in the Index and Memo of Parties. Kindly ensure that the same are duly signed. 3. Kindly mention ***Company Petition (IB) ____ of 2026*** in the soft copy PDF at the place of ***Insolvency Application No. ____ of 2026***, wherever applicable. 4. Date is missing in the Index and Memo of Parties. Kindly mention the same. 5. Kindly delete the entry of **Antarctica Properties Company Limited** from the respondent section in the online portal. 6. Signature is missing on the last page of the petition/Form C. Kindly ensure that the said page is duly signed. 7. Volume-wise Index is missing for all volumes. Kindly provide a separate Index for each volume and ensure that the bookmarking is done volume-wise as per the respective Index, with correct pagination. 8. Kindly ensure that all pages of the PDF in all volumes are OCR-enabled. 9. **₹25/- welfare ticket and ₹3/- court fee** are missing on the Vakalatnama. Kindly affix the same. 10. Date is missing on the Vakalatnama. Kindly mention the date. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
10	10/7/2026	710102085982026	TEJ PRAKASH SINGH VS AMIRA NATURE FOODS LIMITED A COPMANY INCORPORATED UNDER THE LAWS OF THE REPUBLIC OF MAURITIUS	10/8/2026	1. Kindly ensure that the PDF is properly bookmarked as per the Index, with correct pagination. 2. Page numbers are missing in the Index and soft copy PDF. Kindly rectify the pagination. 3. Kindly mention ***Intervention Application (IBC) ____ of 2026*** as the case type in the PDF, wherever applicable. 4. Brief Synopsis is missing. Kindly annex the same. 5. List of Dates and Events is missing. Kindly annex the same. 6. Counsel details are missing in the Index. Kindly provide the complete counsel details. 7. Date and place are missing in the Index. Kindly mention the same. 8. Details of **three applicants** are missing in the online portal. Kindly add the details of all applicants. 9. Signatures of the applicants are missing in the Memo of Parties, Index and on the last page of the application. Kindly ensure that the same are duly signed. 10. Kindly ensure that every page of the application is duly signed. 11. Affidavits of the applicants are missing. Kindly annex the requisite affidavits. 12. Blank pages are appearing in the PDF. Kindly remove the blank pages. 13. Signatures along with the endorsement ***True Copy*** are missing on the annexure pages. Kindly rectify the same. 14. **₹25/- welfare ticket and ₹3/- court fee** are missing on all Vakalatnamas. Kindly affix the same on each Vakalatnama. 15. Advocate's signature is missing on all Vakalatnamas. Kindly ensure that all Vakalatnamas are duly signed by the advocate. 16. Main case number is missing on all Vakalatnamas. Kindly mention the correct main case number. 17. Kindly fill in all the requisite blank fields in the Vakalatnamas and ensure that the Vakalatnamas are complete in all respects. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
11	10/8/2026	710102086292026	RAJEEV AGARWAL VS ONE PLACE INFRASTRUCTURES PRIVATE LIMITED	10/9/2026	1. The Memo of Parties is missing. Kindly annex the same. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. 2. The ₹5/- welfare fee is short in the Vakalatnama. Kindly affix the requisite welfare fee. 3. The date is missing in the Vakalatnama. Kindly mention the date. While refiling the application/petition please ensure all the pages of the pdf are
12	10/6/2026	710102085552026	ESSEL WALAJHPET POONAMALLEE TOLL ROADS PRIVATE LIMITED VS ONE PLACE INFRASTRUCTURES PRIVATE LIMITED	10/8/2026	1. Kindly ensure that the PDF is properly bookmarked as per the Index, with correct pagination. 2. Page numbers are missing in the Master Index. Kindly rectify the same. 3. Signatures are missing in the Master Index and Memo of Parties. Kindly ensure that the same are duly signed. 4. Date and place are missing in the Master Index and Memo of Parties. Kindly mention the same. 5. Volume-wise Index is missing in all volumes. Kindly provide a separate Index for each volume. 6. Kindly ensure that all pages of the PDF are OCR-enabled. 7. Kindly ensure that every page of the petition is duly signed. 8. Page numbers are missing in the soft copy. Kindly rectify the pagination. 9. Signatures along with the endorsement ***True Copy*** are missing on the annexure pages. Kindly rectify the same. 10. Page No. 93 is in Hindi. Kindly upload the English translated copy of the said page. 11. Pages No. 338 to 437 have incorrect alignment. Kindly rectify the alignment of the said pages. 12. Page No. 131 is a newspaper cutting. Kindly highlight the relevant/main portion of the newspaper cutting. 13. Pages No. 132 to 146 have incorrect alignment. Kindly rectify the alignment of the said pages. 14. **₹25/- welfare ticket and ₹3/- court fee** are missing on the Vakalatnama. Kindly affix the same. 15. Signatures of the counsel and client are missing on the Vakalatnama. Kindly ensure that the Vakalatnama is duly signed by both. 16. Date, month and year are missing on the Vakalatnama. Kindly mention the same. 17. Vakalatnama is missing in the Index. Kindly include the Vakalatnama in the Index. 18. **Annexure-Y and Annexure-M** contain blank pages. Kindly rectify the same. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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13	10/8/2026	710102086162026	SREI ALTERNATE INVESTMENT TRUST VS SREI EQUIPMENT FINANCE LIMITED	10/9/2026	1. Pagination is missing in the bookmarks. Kindly ensure that the bookmarks contain the correct page numbers as per the Index. 2. The Memo of Parties is missing from the Index. Kindly include the same. 3. Proof of service is missing. Kindly annex the same. 4. The ₹25/- welfare stamp, ₹3/- court fee, and date are missing in the Vakalatnama. Kindly rectify the same. 5. The List of Dates and Events is missing. Kindly annex the same. 6. The Brief Synopsis is missing. Kindly annex the same. 7. The case type is incorrectly mentioned in the PDF. Kindly select “Intervention Petition” in the PDF. 8. Kindly fill in all the requisite details in the online portal. 9. The applicant's signature is missing from the application pages. Kindly ensure that every page of the application is duly signed. 10. Pages 46, 63, 65, 66, 68, 97, 110, 114 and 121 are improperly adjusted. Kindly rectify the alignment of the said pages. 11. Pages 47–58, 62, 65, 66, 69, 70, 72, 74–80, 83, 84, 86, 90, 91, 100, 102, 103, 109–111 and 113–115 are not legible. Kindly upload clear and legible copies of the said pages. 12. Pages 129 and 131 are cut off. Kindly upload complete and properly aligned copies of the said pages. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
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Deputy Registrar, NCLT New Delhi					

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National Company Law Tribunal

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Weekly Registry Defect List Dated 01.10.2026 TO 09.10.2026

APPLICATION (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filing/ Refiling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	10/9/2026	710102086762026	JAGDISH KUMAR PARULKAR RESOLUTION PROFESSIONAL HECTOR REALTY VENTURE PRIVATE LIMITED VS	10/4/2026	1. 1. Kindly ensure that the PDF is properly bookmarked in accordance with the Index, with correct pagination. 2. The main case number mentioned in the PDF is "IB-1051/NC/2019 of 2022", whereas the main case linked on the online portal is "C.P. (IB)/1051(ND)2019". Kindly rectify the main case details in the PDF to ensure consistency with the online portal. Further, kindly replace "NC" with "ND" wherever applicable. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical. 2. 1. The main case number mentioned in the Affidavit and Vakalatnama is "IB-1051/NC/2019 of 2022", whereas the main case linked on the online portal is "C.P. (IB)/1051(ND)2019". Kindly rectify the main case details in the PDF to ensure consistency with the online portal. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
2	10/9/2026	710102086562026	MANISH BHUNSHALI VS SHASHI BHUSHAN PRASAD	10/4/2026	1. 1. Kindly fill in all the required details on the online portal. 2. The case type selected on the online portal is incorrect. Kindly select ****Interlocutory Application (LB.C.)*** as the case type. 3. Kindly highlight the relevant content in the attached newspaper cutting. 2. 1. Basic details of the Respondent are missing from the online portal. Kindly provide the same. 2. There is a mismatch in the Memo of Parties and the online portal. The Memo of Parties mentions one Petitioner, whereas two Petitioners are mentioned on the online portal. Kindly rectify the discrepancy and ensure that the details are identical in both. 3. The case type selected on the online portal is incorrect. Kindly select "Interlocutory Application (LB.C.)" as the case type. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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3	10/12/2026	710102087512026	MR. RAJU DHANRAJANI VS MR. RAKESH KUMAR JAIN LIQUIDATOR OF SN CINEMA ADVERTISING PRIVATE LIMITED	10/5/2026	1. 1 There is a mismatch in the section mentioned in the PDF and on the online portal. Kindly ensure that the section selected on the online portal is correctly reflected in the PDF to maintain uniformity. In case the relevant section is not available online you may select ANY OTHER PROVISION from drop down menu. 2. Kindly ensure that all pages of the application are duly signed by the applicant/authorised signatory, wherever required. 3. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical. 2. 1 Vakalatnama is missed in pdf. If Vakalatnama is on record kindly mention in index. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
4	8/5/2026	710102066042026	TREVANI INTERNATIONAL PVT LTD VS RAM PHAL BHARDWAJ	10/5/2026	1. 1. Pagination is missing in the PDF bookmarks. Kindly ensure that the bookmarks include pagination in accordance with the Index. 2. Pages No. 34, 35 and 80 are incorrectly aligned. Kindly rectify the alignment. 3. The main case number is missing from the affidavit. Kindly mention the main case number in the affidavit. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
5	10/10/2026	710102086952026	ISPAT INDIA PRIVATE LIMITED VS SKB CIVILTECH PROJECTS LIMITED	10/5/2026	1. 1 Kindly remove the reference to Section 9 from the Index and the prayer clause. The section 9 petition is different however when you are mentioning this application it is not filed under section 9, you may mention the case number of section 9 petition for which you are requesting early hearing. 2. Kindly ensure that all annexures bear the signature. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
6	9/1/2026	710102074372026	ANDREW YULE & CO LTD VS SKB CIVILTECH PROJECTS LIMITED	10/4/2026	1. Counsel's signature is missing from the Index, Memo of Parties and Prayer. Kindly ensure that the counsel's signature and complete counsel details are provided in all the relevant documents. 2. Kindly ensure that all pages of the PDF are OCR-enabled. 3. The case type mentioned in the Affidavit and Vakalatnama is inconsistent. Kindly rectify the discrepancy and ensure uniformity in both documents. 4. Kindly mention "Restoration" before "LA. No. /PB/2026" in the relevant document. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
7	9/29/2026	710102083462026	MR. ASHOK MITTAL VS SKB CIVILTECH PROJECTS LIMITED	10/4/2026	**No. of Objections:** 1. **Duplicate Upload in Volume I:** **Volume I has been uploaded twice **. Kindly remove the duplicate PDF and retain/upload the correct Volume I PDF. Please remove from proof of service While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
8	9/29/2026	710102083382026	MR. ASHOK MITTAL VS SKB CIVILTECH PROJECTS LIMITED	10/4/2026	**No. of Objections:** 1 **Duplicate PDF:** **Duplicate PDF has been uploaded in proof of service . Kindly remove the duplicate PDF and upload the correct PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
9	10/1/2026	710102084462026	HUZEFA FAKHRI SITABKHAN VS SKB CIVILTECH PROJECTS LIMITED	10/5/2026	1. There is a mismatch in the section mentioned on the online portal and in the PDF. Kindly rectify the same and ensure uniformity in both. 2. The ₹3 court-fee ticket is missing from the Vakalatnama. Kindly affix the requisite court-fee ticket. 3. The case type selected on the online portal is incorrect. Kindly select the appropriate case type. i.e., Interlocutory Application. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
10	10/1/2026	710102084432026	BAA TELEVISION NETWORK PRIVATE LIMITED VS CMYK PRINTECH LIMITED	10/5/2026	## No. of Objections: 1. **Memo of Parties:** The Memo of Parties is missing from the **PDF and Index** and has also not been bookmarked. Kindly attach the Memo of Parties and ensure that it is properly reflected in the Index and bookmarked. 2. **Vakalatnama:** The **Vakalatnama is missing**. Kindly attach the duly executed Vakalatnama. 3. **Section:** The relevant **Section is not mentioned in the Index**. Kindly mention the applicable Section in the Index.

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11	10/3/2026	710102084782026	SANJEEV JAIN VS NEXGEN FLUOROPOLYMERS PRIVATE LIMITED	10/5/2026	no of objection 1. annexure page missed sign with true copy
12	10/1/2026	710102084502026	HUZEFA FAKHRI SITABKHAN VS NEXGEN FLUOROPOLYMERS PRIVATE LIMITED	10/5/2026	No. of Objections: 1. **Memo of Parties:** The Memo of Parties is missing from the **Index and PDF** and has also not been properly bookmarked. Kindly attach the Memo of Parties and ensure that it is duly reflected and bookmarked. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. 2. Three Rs. court fee missed in Vakalatnama. 3 Page no. 67 is in wrong alignment. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
13	10/3/2026	710102084762026	SWASTIK PIPE LIMITED VS SG MART LIMITED	10/5/2026	1. Please note that page(s) No. 53 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
14	10/2/2026	710102084542026	ALCOBEX METALS LTD. VS MICRO CAPITALS PRIVATE LIMITED	10/4/2026	1. Please note that page(s) No. 53 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
15	10/1/2026	710102084322026	VIMAL PLAST INDIA PRIVATE LIMITED VS RUKMANI POLYMERS PRIVATE LIMITED	10/5/2026	~~## No. of Objections: 1. **Bookmarking:** Bookmarking is mandatory as per the Index, with correct pagination. Kindly ensure that all bookmarks correspond to the relevant page numbers. 2. **Pagination in Index:** Page numbers are missing in the Index. Kindly rectify the same. 3. **Signatures in Index and Memo of Parties:** Signatures are missing in the Index and Memo of Parties. Kindly obtain the requisite signatures. 4. **Date in Index and Memo of Parties:** Date is missing in the Index and Memo of Parties. Kindly mention the appropriate date. 5. **Signatures on Application:** Kindly ensure that **every page of the Application is duly signed** 6. **Pagination in Soft Copy:** Page numbers are missing in the soft copy PDF~~ ## No. of Objections 1. **Applicant's Signature in Index:** The applicant's signature is missing on the Index. Kindly affix the applicant's signature. 2. **OCR:** Kindly ensure that **every page of the PDF is OCR-enabled** and that the text is searchable/selectable. 3. **Signatures on Application:** Kindly ensure that **every page of the application is duly signed** by the applicant/authorised person, as applicable. 4. **Page No. 27:** Page No. 27 appears to be a **newspaper/paper cutting**. Kindly provide the complete and proper page/document. 5. **True Copy on Annexures:** The ***"True Copy"*** endorsement is missing on the annexure pages**. Kindly ensure that all annexures are duly endorsed as "True Copy." 6. **Main Case No. in Vakalatnama:** The **Main Case No. is missing from the Vakalatnama**. Kindly mention the correct Main Case No. 7. **Date in Vakalatnama:** The **date is missing from the Vakalatnama**. Kindly mention the relevant date. 8. **Court Fee in Vakalatnama:**
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56	10/8/2026	710102086252026	CHANDRA PRAKASH (RP) FOR APNA GHAR PROPERTIES PVT. LTD. VS IL & FS FINANCIAL SERVICES LIMITED	10/5/2026	1\ Please ensure that the Memo of Parties in the PDF and the details entered on the online portal are identical. Also, ensure that the affidavit is filed by the applicant mentioned in the Memo of Parties. 2\ Kindly ensure that the names of all parties to the application are clearly and correctly mentioned in the PDF and the same are reflected in the online portal While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
Srishti B Shah					
Deputy Registrar, NCLT New Delhi					

SRISHTI B SHAH



National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 01.10.2026 to 09.10.2026

ADDITIONAL DOCS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filing/ Refiling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	10/7/2026	0710102106112024/5	RAJENDER PRASAD MITTAL VS. JAIKRISHAN ESTATES PRIVATE LIMITED	10/9/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly attach latest order.
2	10/8/2026	0710102007892026/46	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/9/2026	1.bookmarking mandatory along with pagination. 2. OCR missed in whole PDF. 3. sign missed on every page of reply. 4. one Rs. court fee missed on vakalatanama 5. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index."
3	10/8/2026	0710102069202026/1	KALPANA ARORA	10/9/2026	1. Remove blank page from PDF. 2. OCR missed 1 to 19, 26, 27 and 31 to 36 , 45 to 48 94 to 98 137, 138, 157 to 175, 180 to 202, 208 to 214 in PDF 3. pages are not readable 92 and 93 kindly provide the type copy of mention pages. 4. kindly provide the translate pages 95 and 96 from Hindi to English in PDF. 5. As per the Compliance Order dated 17.09.2026, the affidavit was required within ten days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
4	10/6/2026	0710102009262026/9	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	10/9/2026	1. The PDF file is incomplete. Kindly upload the complete file. 2. The entire set of documents has not been uploaded in the PDF. Kindly ensure that all requisite documents are included in the PDF.
5	10/8/2026	0710102065242026/2	BRIJMOHAN CHANDRABHAN GUPTA	10/9/2026	1. bookmarking and index mandatory along with pagination. 2. pagination missed in PDF.
6	10/8/2026	0710102007892026/47	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/9/2026	1. index and bookmarking mandatory along with pagination. 2. one Rs. court fee missed on vakalatanama
7	10/8/2026	0710102075352026/1	APEX COURT COMMITTEE OF SUPERTech LIMITED VS INSOLVENCY & BANKRUPTCY BOARD OF INDIA	10/9/2026	1. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 2. Kindly ensure that OCR is applied to every page of the PDF.
8	10/8/2026	0710102007892026/48	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/9/2026	1.bookmarking mandatory along with pagination. 2. OCR missed in whole PDF. 3. sign missed on every page of reply. 4. one Rs. court fee missed on vakalatanama 5. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index."

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9	10/8/2026	0710102011272026/2	MR. DEEPAK MAINI (RESOLUTION PROFESSIONAL OF M/S CMI LIMITED) VS. CANARA BANK	10/9/2026	1. As per the Compliance Order dated 22.09.2026, the reply was required to be filed in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
10	10/8/2026	0710102059272026/3	BLACKSOIL CAPITAL PRIVATE LIMITED VS. ARISTO SECURITIES PRIVATE LIMITED	10/9/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case of any delay in filing the documents, you are required to submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website. The undertaking must be placed at the very beginning of the Index. 2. vaklatanama missed in PDF.
11	8/13/2026	0710102068592026/3	NIDHI PODDAR VS. N/A	10/9/2026	1. kindly correct the alignment of page no 16 in PDF. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index, however, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
12	9/10/2025	0710102079852025/27	VAMAR VENTURES PRIVATE LIMITED	10/9/2026	1. Pagination missed in bookmarking. 2. True copy sign missed in annexure. 3. NCLT heading missed in page no 1. 4. As per the Compliance Order, the Consolidated Report was required to be filed within 10 days. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
13	10/8/2026	0710102027652021/14	MANOJ PROPERTIES PRIVATE LIMITED	10/9/2026	1. Incomplete file kindly provide bookmarking and index along with pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index, however, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
14	1/3/2026	0710102000322026/4	VIKAS BANSAL VS. SHREE MADHAV JAN NIWAS NYAS	10/9/2026	1. wrong file kindly filing in IA
15	10/8/2026	0710102033322026/4	NEERAJ KUMAR JAIN VS CONSORTIUM OF MR SUNIL KUMAR JAIN AND MR APOORV JAIN	10/9/2026	1. bookmarking mismatch with PDF kindly provide correct Bookmarking along with pagination 2. OCR missed in whole PDF. 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index, however, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
16	10/8/2026	0710102064392026/1	PAWAN KUMAR AGGARWAL VS. ELECTRA KOKO TAWA WELD PVT LTD	10/9/2026	1. Sign missed on every page of reply 2. Vaklatanama missed in PDF. 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index, however, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
17	10/8/2026	0710102106142025/8	ARYA SOLAR PRIVATE LIMITED VS. PAGARIA ENERGY LIMITED	10/9/2026	. Only a blank page has been uploaded in the PDF. Kindly upload the complete PDF containing all the relevant documents.
18	10/8/2026	0710102111142025/7	1. MR ANKIT SURI S/O ASHOK KUMAR SURI VS. M/S RAHEJA DEVELOPERS LTD	10/9/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Sign missed in every page of rejoinder.
19	10/8/2026	0710102102732024/19	MR.R.S. RAMASUBRAMANIAM VS. MR. RAJNEESH KUMAR AGGARWAL	10/9/2026	1. As per the Compliance Order, the Written Submission was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order
20	10/8/2026	0710102102712024/4	RUMJHUM CHATTERJEE VS. MR RAJNEESH KUMAR AGGARWAL	10/9/2026	"1. As per the Compliance Order dated 23.09.2026, the written submission was required within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. kindly attach the latest order too if any
21	10/8/2026	0710102102722024/4	VINAYAK CHATTERJEE VS. MR RAJNEESH KUMAR AGGARWAL	10/9/2026	As per the Compliance Order, the WRITTEN SUBMISSION was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
22	10/7/2026	0710102026842026/30	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. **Rs. 3/- Court Fee is missing on the Vakalatnama.** Kindly affix the requisite Court Fee. 2. **Date is missing on the Vakalatnama.** Kindly mention the date and submit the duly completed Vakalatnama.
23	10/7/2026	0710102043982026/2	SEAA PACKAGING PRIVATE LIMITED VS. DRONA LOGITECH PRIVATE LIMITED	10/8/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index
24	10/7/2026	0710102083212025/10	BAA TELEVISION NETWORK PRIVATE LIMITED VS. CMYK PRINTECH LIMITED	10/8/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
25	10/7/2026	0710102030932026/3	OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED VS. FAMOUS DWELLERS PRIVATE LIMITED	10/8/2026	1. OCR is missing throughout the entire PDF. Kindly provide a properly OCR-enabled PDF.
26	10/7/2026	0710102106142025/7	ARYA SOLAR PRIVATE LIMITED VS. PAGARIA ENERGY LIMITED	10/8/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under **Annexure-2 of the NCLT Circular dated 12.08.2026**, stating the reason for such delay. 2. Kindly ensure that the PDF is properly bookmarked with correct pagination. 3. OCR is missing on pages 11 to 13. Kindly provide a properly OCR-enabled PDF. 4. Page No. 3 contains a duplicate Index. Kindly remove the duplicate Index.
27	10/7/2026	0710102002012026/1	INCOME TAX OFFICER VS. REGISTRAR OF COMPANIES (D G RAJ COMMERCIAL PVT LTD)	10/8/2026	1. bookmarking mandatory along with pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index
28	10/7/2026	0710102076902026/2	DIAMOND TRAEXIM PRIVATE LIMITED VS. INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	10/8/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Also attach latest order.

29	10/7/2026	0710102075822026/2	ZUBERI ENGINEERING CONSTRUCTION PVT. LTD. VS. ASHWINI MEHRA LIQUIDATOR OF PUNJ LLOYD	10/8/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. 2. Kindly provide an undertaking strictly in the format prescribed under **Annexure-2 of the NCLT Circular dated 12.08.2026** for the defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
30	10/7/2026	0710102040672026/3	HIGHRISE SECURITIES AND TRADING PRIVATE LIMITED VS. ANGEL PROMOTERS PRIVATE LIMITED	10/8/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
31	10/7/2026	0710102023762020/83	P. P. JEWELLERS PRIVATE LIMITED VS. L. R. BUILDERS PRIVATE LIMITED	10/8/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
32	10/7/2026	0710102077642026/7	ADVANCE CONSTRUCTION COMPANY PRIVATE LIMITED VS. EUPHORIA SPORTS CITY PRIVATE LIMITED	10/8/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
33	10/7/2026	0710102077642026/9	ADVANCE CONSTRUCTION COMPANY PRIVATE LIMITED VS. EUPHORIA SPORTS CITY PRIVATE LIMITED	10/8/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
34	10/7/2026	0710102410542017/14	DUANE PARK PVT. LTD. VS ZYNKE EXPORTS PVT. LTD.	10/8/2026	Compliance order not attached. Also as per record it is seen that there is delay in filing the reply. Kindly provide an undertaking strictly in the format prescribed under Annexure-II of the NCLT Circular dated 12.08.2026 giving the reason of delay. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
35	10/7/2026	0710102076792026/1	ROHIT MANSUKHANI VS. UNION OF INDIA THROUGH SFIO	10/8/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. counsel details missed in page no 19.
36	10/7/2026	0710102079852025/26	VAMAR VENTURES PRIVATE LIMITED	10/8/2026	1. Pagination missed in bookmarking. 2. True copy sign missed in annexure. 3. NCLT heading missed in page no 1. 4. As per the Compliance Order, the Consolidated Report was required to be filed within 10 days. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
37	7/19/2026	0710102060062026/2	RARE ASSET RECONSTRUCTION LIMITED VS. AUGUST RESIDENCY PRIVATE LIMITED	10/8/2026	1. The date is missing on the Vakalatnama. Kindly mention the date on the Vakalatnama.
38	10/7/2026	0710102026842026/14	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. Bookmarking is mandatory and must be done properly along with pagination. 2. The ₹25 Welfare Ticket and ₹3 Court Fee are missing on the Vakalatnama. Kindly affix the requisite Welfare Ticket and Court Fee. 3. The signature is missing on every page of the Reply. Kindly ensure that each page of the Reply is duly signed. 4. Kindly attach the Compliance Order and the latest order, if any. Further, please mention the date on which the Compliance Order was uploaded in the Index.
39	10/7/2026	0710102026842026/15	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. Bookmarking is mandatory and must be done properly along with pagination. 2. The ₹25 Welfare Ticket and ₹3 Court Fee are missing on the Vakalatnama. Kindly affix the requisite Welfare Ticket and Court Fee. 3. The date is missing on the Vakalatnama. Kindly mention the date on the Vakalatnama.
40	10/7/2026	0710102001992026/2	INCOME TAX OFFICER VS. REGISTRAR OF COMPANIES (DREAM VISION INDIA PVT LTD)	10/8/2026	1. Bookmarking is mandatory along with proper pagination. Kindly ensure that the PDF is duly bookmarked with correct pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. OCR is missing in the PDF. Kindly provide a properly OCR-enabled PDF.
41	10/7/2026	0710102001992026/1	INCOME TAX OFFICER VS. REGISTRAR OF COMPANIES (DREAM VISION INDIA PVT LTD)	10/8/2026	1. Bookmarking is mandatory along with proper pagination. Kindly ensure that the PDF is duly bookmarked with correct pagination. 2. The **Rs. 3/- court fee** is missing on the Vakalatnama in the PDF. Kindly affix the same.
42	10/7/2026	0710102026842026/10	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. Bookmarking is mandatory and must be done properly along with pagination. 2. Kindly remove the duplicate PDF. 3. Counsel's signature is missing on the Index and on the last page of the Reply. Kindly affix the required signature. 4. The date is missing on the Vakalatnama at pages 16 and 18 of the PDF. Kindly mention the date on the Vakalatnama. 5. One ₹3 Court Fee stamp is missing in the PDF. Kindly attach the requisite Court Fee. 6. Kindly attach the Compliance Order and the latest order, if any. Further, please mention the date on which the Compliance Order was uploaded in the Index.
43	10/7/2026	0710102026842026/11	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. Counsel's signature is missing on every page of the Reply. Kindly ensure that each page is duly signed. 2. Double pagination has been provided on the Vakalatnama in the PDF. Kindly remove the duplicate pagination and ensure proper pagination. 3. The ₹25 Welfare Ticket and ₹3 Court Fee are missing on the Vakalatnama. Kindly affix the requisite Welfare Ticket and Court Fee. 4. Kindly attach the Compliance Order and the latest order, if any. Further, please mention the date on which the Compliance Order was uploaded in the Index.
44	10/7/2026	0710102026842026/12	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. Bookmarking is mandatory and must be done properly along with pagination. 2. The ₹25 Welfare Ticket and ₹3 Court Fee are missing on the Vakalatnama. Kindly affix the requisite Welfare Ticket and Court Fee. 3. The date is missing on the Vakalatnama. Kindly mention the date on the Vakalatnama.
45	10/7/2026	0710102026842026/16	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. Bookmarking is mandatory and must be done properly along with pagination. 2. The ₹25 Welfare Ticket and ₹3 Court Fee are missing on the Vakalatnama. Kindly affix the requisite Welfare Ticket and Court Fee. 3. The signature is missing on every page of the Reply. Kindly ensure that each page of the Reply is duly signed. 4. Kindly attach the Compliance Order and the latest order, if any. Further, please mention the date on which the Compliance Order was uploaded in the Index.
46	10/7/2026	0710102026842026/17	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. Bookmarking is mandatory and must be done properly along with pagination. 2. The ₹25 Welfare Ticket and ₹3 Court Fee are missing on the Vakalatnama. Kindly affix the requisite Welfare Ticket and Court Fee. 3. The date is missing on the Vakalatnama. Kindly mention the date on the Vakalatnama.
47	10/7/2026	0710102026842026/18	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. Bookmarking is mandatory and must be done properly along with pagination. 2. The signature is missing on every page of the Reply. Kindly ensure that each page of the Reply is duly signed. 3. Kindly attach the Compliance Order and the latest order, if any. Further, please mention the date on which the Compliance Order was uploaded in the Index. 4. The ₹3 Court Fee is missing on the Vakalatnama. Kindly affix the requisite Court Fee. 5. Pages 13 to 16 are not readable. Kindly provide typed copies of the said pages.

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48	10/7/2026	0710102026842026/19	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. Bookmarking is mandatory and must be done properly along with pagination. 2. The ₹25 Welfare Ticket and ₹3 Court Fee are missing on the Vakalatnama. Kindly affix the requisite Welfare Ticket and Court Fee. 3. The date is missing on the Vakalatnama. Kindly mention the date on the Vakalatnama.
49	10/7/2026	0710102065652026/4	PRABHAKAR KUMAR VS. SANJIV KAPUR	10/8/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under **Annexure-2 of the NCLT Circular dated 12.08.2026**, stating the reason for such delay. 2. Kindly ensure that all annexures bear the endorsement ***True Copy*** along with the signature.
50	10/7/2026	0710102055542025/4	INCOME TAX OFFICER VS. REGISTRAR OF COMPANIES (SJPS E-SERVICES PVT. LTD.)	10/8/2026	1. The Index and bookmarking are missing in the PDF. Kindly provide the Index and ensure proper bookmarking as per the Index. 2. Kindly attach a clear and legible copy of the Vakalatnama.
51	10/7/2026	0710102055542025/3	INCOME TAX OFFICER VS. REGISTRAR OF COMPANIES (SJPS E-SERVICES PVT. LTD.)	10/8/2026	1. The Index and bookmarking are missing in the PDF. Kindly provide the Index and ensure proper bookmarking as per the Index. 2. Kindly attach a clear and legible copy of the Vakalatnama.
52	10/7/2026	0710102055542025/2	INCOME TAX OFFICER VS. REGISTRAR OF COMPANIES (SJPS E-SERVICES PVT. LTD.)	10/8/2026	1. The Index and bookmarking are missing in the PDF. Kindly provide the Index and ensure proper bookmarking as per the Index. 2. Kindly attach a clear and legible copy of the Vakalatnama.
53	10/7/2026	0710102026842026/20	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. Bookmarking is mandatory and must be done properly along with pagination. 2. The signature is missing on every page of the Reply. Kindly ensure that each page of the Reply is duly signed. 3. Kindly attach the Compliance Order and the latest order, if any. Further, please mention the date on which the Compliance Order was uploaded in the Index. 4. The ₹25 Welfare Ticket and ₹3 Court Fee are missing on the Vakalatnama. Kindly affix the requisite Welfare Ticket and Court Fee. 5. Pages 13 to 16 are not readable. Kindly provide typed copies of the said pages.
54	10/7/2026	0710102026842026/21	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. **Bookmarking is mandatory along with proper pagination.** Kindly ensure that the PDF is duly bookmarked as per the Index, with proper pagination. 2. **Rs. 25/- Welfare Ticket and Rs. 3/- Court Fee** are missing on the Vakalatnama. Kindly affix the requisite Welfare Ticket and Court Fee. 3. **Date is missing on the Vakalatnama.** Kindly mention the date and submit the duly completed Vakalatnama.
55	10/7/2026	0710102026842026/22	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. **Bookmarking is mandatory along with proper pagination.** Kindly ensure that the PDF is duly bookmarked as per the Index and properly paginated. 2. **Signature is missing on every page of the Reply.** Kindly ensure that all pages of the Reply are duly signed. 3. Kindly attach the **Compliance Order and the latest order, if any** Further, please mention the **date on which the Compliance Order was uploaded** in the Index. 4. **Rs. 3/- Court Fee is missing on the Vakalatnama.** Kindly affix the requisite Court Fee.
56	10/7/2026	0710102026842026/23	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. **Bookmarking is mandatory along with proper pagination.** Kindly ensure that the PDF is duly bookmarked as per the Index and properly paginated. 2. **Rs. 25/- Welfare Ticket and Rs. 3/- Court Fee are missing on the Vakalatnama.** Kindly affix the requisite Welfare Ticket and Court Fee. 3. **Date is missing on the Vakalatnama.** Kindly mention the date and submit the duly completed Vakalatnama.
57	10/7/2026	0710102026842026/24	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	11. **Bookmarking is mandatory along with proper pagination.** Kindly ensure that the PDF is duly bookmarked as per the Index and properly paginated. 2. **Signature is missing on every page of the Reply.** Kindly ensure that all pages of the Reply are duly signed. 3. Kindly attach the **Compliance Order and the latest order, if any** Further, please mention the **date on which the Compliance Order was uploaded** in the Index. 4. **Rs. 1/- Court Fee is missing on the Vakalatnama.** Kindly affix the requisite Court Fee.
58	10/7/2026	0710102026842026/25	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. bookmarking mandatory along with pagination. 2. Twenty Five Rs. welfare ticket and three Rs. court fee missed on vakalatanama. 3. Date missed on vakalatanama.
59	10/7/2026	0710102026842026/26	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. **Signature is missing on every page of the Reply.** Kindly ensure that all pages of the Reply are duly signed. 2. Kindly attach the **Compliance Order and the latest order, if any** Further, please mention the **date on which the Compliance Order was uploaded** in the Index. 3. **Rs. 1/- Court Fee is missing on the Vakalatnama,** Kindly affix the requisite Court Fee. 4. **Pages 13 to 16 are not readable.** Kindly provide clear and legible typed copies of the said pages.
60	10/7/2026	0710102026842026/27	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. **Rs. 3/- Court Fee is missing on the Vakalatnama.** Kindly affix the requisite Court Fee. 2. **Date is missing on the Vakalatnama.** Kindly mention the date and submit the duly completed Vakalatnama.
61	10/7/2026	0710102026842026/28	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. bookmarking mandatory along with pagination. 2. One Rs. court fee missed on all vakalatanama. 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index" 4. Counsel sign missed on index and last page of reply 5. date missed on all vakalatanama
62	10/7/2026	0710102026842026/29	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. **Signature is missing on every page of the Reply.** Kindly ensure that all pages of the Reply are duly signed. 2. Kindly attach the **Compliance Order and the latest order, if any** Further, please mention the **date on which the Compliance Order was uploaded** in the Index. 3. **Rs. 1/- Court Fee is missing on the Vakalatnama,** Kindly affix the requisite Court Fee. 4. **Pages 13 to 16 are not readable.** Kindly provide clear and legible typed copies of the said pages.
63	10/7/2026	0710102026842026/31	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. **Bookmarking is mandatory along with proper pagination.** Kindly ensure that the PDF is duly bookmarked as per the Index and properly paginated. 2. **Rs. 25/- Welfare Ticket and Rs. 3/- Court Fee are missing on the Vakalatnama.** Kindly affix the requisite Welfare Ticket and Court Fee. 3. **Date is missing on the Vakalatnama.** Kindly mention the date and submit the duly completed Vakalatnama.
64	10/7/2026	0710102046702026/7	NCJ INFRASTRUCTURE PRIVATE LIMITED	10/8/2026	1. As per the Compliance Order dated 10.09.2026, the Affidavit was required to be filed in two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
65	10/7/2026	0710102017352026/5	PRADEEP DASS VS. SPLENDOR LANDBASE LIMITED	10/8/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
66	10/7/2026	0710102022772024/13	MR. SHUBH GAUTAM VS. KREZON SPECIALITIES PRIVATE LIMITED	10/8/2026	1. The date is missing on the Vakalatnama in the PDF. Kindly mention the date. 2. The **Rs. 1/- court fee** is missing on the Vakalatnama in the PDF. Kindly affix the same.
67	10/7/2026	0710102072872026/2	GOODWILL ADVANCE CONSTRUCTION COMPANY PVT. LTD VS. ASHWINI MEHRA	10/8/2026	1. As per the Compliance Order, the Affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026. The undertaking should specifically mention the outstanding defects and provide proper reasons for the delay and why the same could not be complied with within the stipulated period.

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68	10/7/2026	0710102026842026/13	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPEWELL PRIVATE LIMITED (VDWPL) & ORS	10/8/2026	1. Pages 14 and 15 are not readable. Kindly provide typed copies of the said pages. 2. The date is missing on the Vakalatnama. Kindly mention the date on the Vakalatnama. 3. Bookmarking is mandatory and must be done properly along with pagination. 4. Kindly attach the Compliance Order and the latest order, if any. Further, please mention the date on which the Compliance Order was uploaded in the Index. 5. The signature is missing on every page of the Reply. Kindly ensure that each page of the Reply is duly signed. 6. OCR is also missing. Kindly ensure that OCR is provided for the entire PDF. 7. Before re-filing, kindly check and ensure that OCR, bookmarking, and pagination have been properly completed and that all pages are clear and readable.
69	10/6/2026	0710102075032026/1	CATALYST TRUSTEESHIP LIMITED VS. KASHI NATH SHUKLA	10/7/2026	1. Kindly attach the **Compliance Order** and the **latest order, if any**.. In case there has been any delay in filing the same, you are requested to kindly fill out the **Undertaking – Annexure II**, available on the NCLT website, and attach the duly filled undertaking **at the very beginning of the Index**. 2. As per the **Compliance Order**, there is **no direction for filing an affidavit**. 3. **Without the Compliance Order, we will not proceed with the documents**, as per the Circular dated **25.08.2026**.
70	10/6/2026	0710102042882025/4	ISHITVA CONSTRUCTION LIMITED VS. THE REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA	10/7/2026	1. sign missed on every page of rejoinder. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. pagination missed on bookmarking
71	10/6/2026	0710102078792025/20	RAM KUMAR VS. MS. KAJAL ILMI	10/7/2026	**No. of Objections** 1. **Page No. 104** contains a newspaper cutting in the PDF. Kindly ensure that the page is properly scanned and uploaded in a clear and readable format. 2. **Bookmarking is missing for all volumes.** Kindly ensure that proper bookmarking is done for each volume as per the Index. 3. **Page Nos. 512, 532, 533, 625, 626, 642, 643, 644, 666, 667 and 668** are not properly aligned in the PDF. Kindly rectify the alignment and re-upload the corrected PDF. 4. **Page Nos. 570, 572, 518 to 604 and 674 to 678** are not clear/readable in the PDF. Kindly upload clear and legible copies of the said pages. 5. Kindly attach the **Compliance Order and the latest order, if any**. In case there has been any delay in filing the same, you are requested to kindly fill out the **Undertaking as per Annexure-2 of the Circular dated 12.08.2026**, available on the NCLT website, and place the duly filled undertaking at the very top of the Index. 6. **Without the Compliance Order, the documents will not be processed**, as per the NCLT Circular dated **25.08.2026**. Kindly ensure that the Compliance Order is uploaded along with the filing.
72	10/6/2026	0710102012492026/1	CRYSTAL TOURISM DEVELOPMENT CORPORATION LTD VS. ROC DELHI	10/7/2026	**No. of Objections** 1. The **Affidavit of Service is missing**, as required under the Compliance Order. Kindly file the Affidavit of Service in compliance with the said order. 2. As per the **Compliance Order dated 23.09.2026**, the Affidavit of Service was required to be filed within **3 days** from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the **Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects”**, the said undertaking is also required to be duly filled in and submitted.
73	10/6/2026	0710102092912025/5	INDIAN RAILWAY CATERING AND TOURISM CORPORATION LIMITED VS. ROYALE INDIAN RAIL TOURS LIMITED	10/7/2026	1.pagination missed in bookmarking not done. 2.welfare 25rs and court fee 3rs tickets missed on vakalatnama
74	10/6/2026	0710102074922026/1	CATALYST TRUSTEESHIP LIMITED VS. EESHAN SHUKLA	10/7/2026	1. Kindly attach the **Compliance Order** and the **latest order, if any**.. In case there has been any delay in filing the same, you are requested to kindly fill out the **Undertaking – Annexure II**, available on the NCLT website, and attach the duly filled undertaking **at the very beginning of the Index**. 2. As per the **Compliance Order**, there is **no direction for filing an affidavit**. 3. **Without the Compliance Order, we will not proceed with the documents**, as per the Circular dated **25.08.2026**.
75	10/6/2026	0710102027382024/4	SSF PLASTICS INDIA PVT. LTD. VS. ASSISTANT COMMISSIONER CGST AND CENTRAL EXCISE DIVISION - 5	10/7/2026	**No. of Objections** 1. **Pagination is missing in the bookmarks of the PDF.** Kindly ensure that proper pagination is incorporated in all bookmarks and that the bookmarks correspond to the respective pages. 2. **Index is mandatory along with proper pagination.** Kindly provide the Index with complete and accurate pagination. 3. **OCR is missing in the PDF.** Kindly ensure that proper OCR is applied to all pages of the PDF. 4. Kindly attach the **Compliance Order and the latest order, if any**. Further, kindly mention the **date on which the Compliance Order was uploaded** in the Index.
76	10/6/2026	0710102014532023/8	AJIT KUMAR RESOLUTION PROFESSIONAL VS. GIRISH CHANDER JOSHI	10/7/2026	**No. of Objections** 1. **Volume-wise Index is missing in the PDF.** Kindly provide a separate Index for each volume. 2. **Counsel's signature is missing on the Index.** Kindly ensure that the Index is duly signed by the concerned counsel. 3. Kindly attach the **Compliance Order and the latest order, if any**. Further, kindly mention the **date on which the Compliance Order was uploaded** in the Index. 4. Kindly provide a **proper Master Index along with complete and accurate pagination**. 5. ****True Copy** certification/signature is missing on the annexures.** Kindly ensure that all annexures are duly certified and signed as True Copies. 6. **Pagination is missing in the bookmarks of the PDF.** Kindly ensure that proper pagination is incorporated in all bookmarks and that the bookmarks correspond to the respective pages. 7. **OCR is missing on some pages of the PDF.** Kindly ensure that proper OCR is applied to all pages.
77	10/6/2026	0710102081592026/1	SYED KALIM AKHTAR VS. KRIT NARAYAN MISHRA RP	10/7/2026	**No. of Objections** 1. Kindly attach the **Compliance Order and the latest order, if any**.. In case there has been any delay in filing the same, you are requested to kindly fill out the **Undertaking as per Annexure-II**, available on the NCLT website, and place the duly filled undertaking at the very top of the Index. 2. Kindly **correct the pagination in the PDF** and ensure that the pagination is proper and consistent with the Index. 3. **Without the Compliance Order, the documents will not be processed**, as per the **NCLT Circular dated 25.08.2026**. Kindly ensure that the Compliance Order is uploaded along with the filing.
78	10/7/2026	0710102077642026/6	ADVANCE CONSTRUCTION COMPANY PRIVATE LIMITED VS. EUPHORIA SPORTS CITY PRIVATE LIMITED	10/7/2026	**No. of Objections** 1. As per the **Compliance Order**, the Written Submission was required to be filed within **one week**. Kindly mention a proper explanation for the delay in the **Undertaking as per Annexure-II of the Circular dated 12.08.2026**, available on the NCLT website, and attach the duly filled undertaking at the very top of the Index. 2. Kindly attach the **latest order in PDF format** for reference and further processing.
79	10/6/2026	0710102080042026/1	MR. ASHOK KUMAR VSANSAL PROPERTIES AND INFRASTRUCTURE LIMITED	10/7/2026	1. Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, you are requested to duly fill out the Undertaking as per Annexure-II of the Circular dated 12.08.2026, available on the NCLT website, and place it at the very top of the Index.
80	10/6/2026	0710102109632024/6	AARUSHI PROMOTERS AND DEVELOPERS PRIVATE LIMITED	10/7/2026	1.as per the index bookmarking not done 2.kindly attach the compliance order and the latest order if any, In case there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to the very top of the index. 3.the without compliance order we will not proceed documents as per circular dated 25.08.2026
81	10/6/2026	0710102082712026/1	LAKSHEY JAIN VS. PUSH P STEELS AND MINING PVT LTD	10/7/2026	**No. of Objections** 1. **Bookmarking is mandatory along with proper pagination.** Kindly ensure that all pages are properly bookmarked and the pagination is consistent with the Index. 2. Kindly ensure that **every page of the Reply is duly signed** by the concerned party/authorized person. 3. Kindly attach the **Compliance Order and the latest order, if any**. In case there has been any delay in filing the same, you are requested to kindly fill out the **Undertaking as per Annexure-II**, available on the NCLT website, and attach the duly filled undertaking at the very top of the Index. 4. **Without the Compliance Order, we will not proceed with the documents**, as per the **NCLT Circular dated 25.08.2026**. Kindly ensure that the Compliance Order is uploaded for further processing. 5. Kindly attach a **copy of the Vakalatnama in PDF format**.

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82	10/6/2026	0710102083012022/8	CANARA BANK VS. OP GUPTA CONTRACTORS PVT LTD	10/7/2026	**No. of Objections** 1. Kindly ensure that **every page of the Reply is duly signed** by the concerned party/authorized person. 2. Kindly attach the **Compliance Order and the latest order, if any** . In case there has been any delay in filing the same, you are requested to kindly fill out the **Undertaking as per Annexure-II** , available on the NCLT website, and attach the duly filled undertaking at the very top of the Index. 3. **Without the Compliance Order, we will not proceed with the documents** , as per the **NCLT Circular dated 25.08.2026** . Kindly ensure that the Compliance Order is uploaded for further processing. 4. **OCR is missing from the PDF.** Kindly ensure that OCR is properly applied to all pages of the PDF. 5. Kindly provide the **Proof of Service in PDF format** .
83	10/6/2026	0710102081592026/2	SYED KALIM AKHTAR VS. KRIT NARAYAN MISHRA RP	10/7/2026	**No. of Objections** 1. Kindly attach the **Compliance Order and the latest order, if any** . In case there has been any delay in filing the same, you are requested to kindly fill out the **Undertaking as per Annexure-II** , available on the NCLT website, and attach it at the very top of the Index. 2. Kindly **correct the pagination in the PDF** and ensure that the pagination is proper and consistent throughout the file. 3. **Without the Compliance Order, we will not proceed with the documents** , as per the **NCLT Circular dated 25.08.2026** . Kindly ensure that the Compliance Order is uploaded for further processing .
84	2/11/2025	0710102014072025/4	CA ASHISH SAOJI VS. ANIL NARENDRANATH WAHAL	10/7/2026	1. Counsel details missed in PDF. 2. master index and volume wise index missed in PDF. 3. pagination missed in bookmarking in both volumes in PDF. 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 5. twenty five Rs. welfare ticket missed on vakalatnama PDF.
85	10/6/2026	0710102030242025/12	RAJENDER KUMAR JAIN VS. ARJUN PURI	10/7/2026	1. As per mention in index compliance order dated 30.09.2026 is missing in PDF, kindly attach the order.
86	10/6/2026	0710102039252025/7	MILES EDUCATION PRIVATE LIMITED VS. FUTURENSE TECHNOLOGIES PRIVATE LIMITED	10/7/2026	No. Of Objection : 1. OCR is missing in page nos. 37 to 39. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." Kindly also check if the reply has been filed in correct application or petition. While re-filing the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
87	10/6/2026	0710102009342026/3	ABHILASHA DEALTRADE PRIVATE LIMITED VS. NA	10/7/2026	**No. of Objections** 1. **Bookmarking is incomplete and pagination is not proper.** Kindly ensure that complete bookmarking is done for all documents/volumes and that the pagination is properly aligned with the Index. 2. The **explanation provided in the Undertaking is not proper/adequate** . Kindly provide a clear and appropriate explanation for the delay/non-compliance and submit the revised Undertaking accordingly.
88	10/6/2026	0710102016922026/4	MITCON CREDENTIA TRUSTEESHIP SERVICES LIMITED VS. QUORVION PRIVATE LIMITED	10/7/2026	1. Kindly attach the **Compliance Order as mentioned in the document** . In case there has been any delay in filing the same, you are requested to kindly fill out the **Undertaking as per Annexure-II** , available on the NCLT website, and attach the duly filled undertaking at the very top of the Index.
89	6/3/2026	0710102045362026/4	HUGHES AND HUGHES CHEM LIMITED	10/6/2026	## No. of Objections 1. **Hindi Pages:** **Pages 28 to 31** of the PDF are in Hindi. Kindly attach the **English translation** of the said pages. 2. **Compliance Order and Latest Order:** Kindly attach the **Compliance Order and the latest order, if any** . In case there has been a delay in filing the same, kindly fill out the **Undertaking (Annexure-2)** available on the NCLT website and attach the duly filled Undertaking at the **very top of the Index** .
90	10/3/2026	0710102083882023/2	SAROJ GOEL VSWIANXX IMPEX PRIVATE LIMITED	10/6/2026	1. As per the compliance order dated 18.08.2026 reply was filed with in one week direction kindly ensure the filed undertaking Annexure 2 along with proper explanation of delay that was consider 2. kindly attach the latest order
91	9/12/2024	0710102078842024/8	ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD. VS. ANIL KUMAR JAIN	10/6/2026	## No. of Objections 1. **Bookmarking & Pagination:** Proper **bookmarking is mandatory along with pagination** . Kindly ensure that all bookmarks correspond with the Index and the respective page numbers. 2. **Compliance Order & Latest Order:** Kindly attach the **Compliance Order and the latest order, if any** . Further, kindly mention the **date on which the Compliance Order was uploaded** in the Index.
92	10/3/2026	0710102078842024/7	ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD. VS. ANIL KUMAR JAIN	10/6/2026	1. bookmarking mandatory along with pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
93	10/2/2026	0710102080962022/5	BANK OF BARODA VSM/S BRY'S HOTELS PVT LTD	10/6/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
94	10/5/2026	0710102101122022/8	STATE BANK OF INDIA (THROUGH SH. PRABHAT RANJAN SINGH (RESOLUTION PROFESSIONAL) VS. SMT. RADHA PRAKASH (PERSONAL GUARANTOR TO KARMIC ENERGY PVT. LTD. THE CORPORATE DEBTOR)	10/6/2026	1. kindly attach the affidavit with notary in pdf
95	10/1/2026	0710102047382024/15	PAWAN KUMAR AGGARWAL VS. KOKO TAWA WELDING INDUSTRY PRIVATE LIMITED	10/6/2026	## No. of Objection 1. **Compliance Order and Latest Order:** Kindly attach the **Compliance Order and the latest order, if any** . Further, kindly mention the **date on which the Compliance Order was uploaded** in the Index.
96	10/1/2026	0710102047382024/14	PAWAN KUMAR AGGARWAL VS. KOKO TAWA WELDING INDUSTRY PRIVATE LIMITED	10/6/2026	## No. of Objections 1. **True Copy Endorsement:** The ***True Copy** signature/endorsement is missing on the annexures**. Kindly ensure that all annexure pages are duly signed and endorsed/stamped as ***True Copy.** 2. **OCR:** OCR is missing on **pages 47, 68 and 69** of the PDF. Kindly ensure that the said pages are properly **OCR-enabled** and that the text is searchable/selectable. 3. **Compliance Order and Latest Order:** Kindly attach the **Compliance Order and the latest order, if any** . Further, kindly mention the **date on which the Compliance Order was uploaded** in the Index.
97	10/3/2026	0710102109272019/18	ICICI BANK VS. SMS PARYAVARAN LIMITED	10/6/2026	## No. of Objections 1. **Vakalatnama:** Kindly upload **all Vakalatnamas as separate files** . 2. **Court Fee:** The required **₹1 Court Fee is missing on the Vakalatnama** . Kindly affix the requisite ₹1 Court Fee.
98	10/3/2026	0710102109272019/17	ICICI BANK VS. SMS PARYAVARAN LIMITED	10/6/2026	## No. of Objections 1. **Vakalatnama:** Kindly upload **all Vakalatnamas as separate files** . 2. **Court Fee:** The required **₹1 Court Fee is missing on the Vakalatnama** . Kindly affix the requisite ₹1 Court Fee.
99	10/3/2026	0710102109272019/16	ICICI BANK VS. SMS PARYAVARAN LIMITED	10/6/2026	## No. of Objections 1. **Vakalatnama:** Kindly upload **all Vakalatnamas as separate files** . 2. **Court Fee:** The required **₹1 Court Fee is missing on the Vakalatnama** . Kindly affix the requisite ₹1 Court Fee.
100	10/2/2026	0710102118722020/5	SANDEEP GEOL VS. YES BANK	10/6/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
101	10/1/2026	0710102067462022/4	VAISHALI GUPTA VS. WIANXX IMPEX PRIVATE LIMITED	10/6/2026	1. OCR missed in PDF. 2. Date missed on vakalatnama in PDF. 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.

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102	10/6/2026	0710102081732024/6	PUNJAB NATIONAL BANK VS. SHAHNAWAZ RANA	10/6/2026	1. Counsel details missed in index, Page no 11. 2. As per the Compliance Order, the Written submissions was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 3. kindly attach latest order.
103	10/6/2026	0710102081772024/6	PUNJAB NATIONAL BANK VS. INTKHAB RANA	10/6/2026	1. Counsel details missed in index, Page no 11. 2. As per the Compliance Order, the Written submissions was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 3. kindly attach latest order.
104	10/6/2026	0710102081752024/5	PUNJAB NATIONAL BANK VS. DANISH KHAN	10/6/2026	1. Counsel details missed in index, Page no 11. 2. As per the Compliance Order, the Written submissions was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 3. kindly attach latest order.
105	10/1/2026	0710102055562025/4	SH. MADHAV SARAN AGARWAL & ANR. VS. RELIGARE FINVEST LIMITED & ORS.	10/6/2026	No. of Objections Index, Pagination & Bookmarking: A complete Index and proper bookmarking are mandatory, along with correct and continuous pagination. Kindly ensure that the bookmarks correspond with the Index and page numbers. Duplicate PDF: Kindly remove the duplicate/repeated PDF and retain only the correct file. Signature on Notes: The signature is missing on every page of the Notes. Kindly ensure that every page is duly signed. Counsel's Signature: The Counsel's signature is missing on the last page of the Notes. Kindly affix the Counsel's signature. Pagination: Pagination is missing in the PDF. Kindly ensure that the entire PDF is properly and continuously paginated. Compliance Order & Latest Order: Kindly attach the Compliance Order and the latest order, if any. Further, kindly mention the date on which the Compliance Order was uploaded in the Index.
106	7/9/2025	0710102058802025/5	RAM KUMAR ADMINISTRATOR OF AVIOM INDIA HOUSING FINANCE PRIVATE LIMITED VSVIVRITI CAPITAL LIMITED	10/6/2026	## No. of Objections 1. **True Copy Endorsement:** The ***True Copy** signature/endorsement is missing on the Annexures*. Kindly ensure that all annexure pages are duly signed and endorsed/stamped as ***True Copy.** 2. **Welfare Fund & Court Fee on Vakalatnama:** The required **₹25 Welfare Fund ticket and ₹3 Court Fee** are missing on the Vakalatnama. Kindly affix both on the **blank space available on the Vakalatnama**. 3. **Compliance Order & Latest Order:** Kindly attach the **Compliance Order and the latest order, if any**. Further, kindly mention the **date on which the Compliance Order was uploaded** in the Index.
107	10/2/2026	0710102080952022/5	BANK OF BARODA VSM/S BRY'S HOTELS PVT LTD	10/6/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
108	10/2/2026	0710102080972022/4	BANK OF BARODA VSM/S BRY'S HOTELS PVT LTD	10/6/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
109	7/18/2025	0710102063532025/12	IL&FS FINANCIAL SERVICES LIMITED VS. EARTH ENVIRONMENT MANAGEMENT SERVICES PRIVATE LIMITED	10/6/2026	1. wrong file kindly file in IA.
110	10/5/2026	0710102007492026/3	SANJEEV MAHAJAN VS. INDIAN BANK ERSTWHILE ALLAHABADBANK	10/6/2026	1. Only proof of service uploaded in pdf, kindly upload complete pdf. 2. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
111	10/1/2026	0710102054962025/2	MONA VIJ VS. RAHUL JINDAL RP OF TIRUPATI INFRAPROJECTS PVT. LTD.	10/6/2026	1. kindly attach the compliance order as per mention the document if any case the delay in filing the same therefore you are to requested to kindly fill out the undertaking Annexure 2 available on the NCLT website and attached the very top of the index . 2. kindly attach the latest order too.
112	10/5/2026	0710102003452026/5	MR. SP. VENKATACHALAM VS. MUFG INTIME INDIA PRIVATE LIMITED	10/6/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Pagination missed in bookmarking. 3. Date and 3rs court fees missed in vakalatnama.
113	10/3/2026	0710102111342025/3	SUNIL KUMAR SHARMA VS. MADHAV SHARAN AGGARWAL & ALKA AGGARWAL SRA	10/6/2026	## No. of Objections 1. **Compliance Order:** The Compliance Order has not yet been uploaded. Therefore, the document cannot be forwarded to the Court, as the filing cannot be forwarded without the said order. Kindly upload the **Compliance Order** before forwarding the document to the Court. 2. **Incorrect Page Alignment:** **Pages 238 and 241** are incorrectly aligned in the PDF. Kindly rectify the alignment of both pages. 3. **Date Missing in Index:** The **date is missing from the Index**. Kindly mention the appropriate date in the Index. 4. **Blurred Page:** **Page No. 238 is blurred/not clear**. Kindly replace it with a clear and legible copy. 5. **English Translation:** **Pages 250 to 266 are in Hindi**. Kindly attach the **English translation** of the said pages.
114	10/3/2026	0710102023182026/2	VEEKAY SURGICALS PRIVATE LIMITED	10/6/2026	## No. of Objections 1. **Bookmarking & Pagination:** Proper **bookmarking is mandatory along with pagination**. Kindly ensure that all bookmarks correspond with the Index and page numbers. 2. **Index Missing:** The **Index is missing from the PDF**. Kindly attach the complete Index. 3. **Pagination Missing:** **Pagination is missing in the PDF**. Kindly ensure that the entire PDF is properly and continuously paginated. 4. **Compliance Order, Latest Order & Undertaking:** Kindly attach the **Compliance Order and the latest order, if any**. In case there has been a delay in filing the same, kindly fill out the **Undertaking (Annexure-2)** available on the NCLT website and attach the duly filled Undertaking at the **very top of the Index**.
115	10/5/2026	0710102031152026/6	SH SANDEEP KHURANA VS. 1KNITCRAFT APPARELS INTERNATIONAL PVT LTD	10/6/2026	## No. of Objection 1. **Filing as IA:** Kindly file the present application **as an Interlocutory Application (IA)**.
116	10/5/2026	0710102034172026/20	HOTEL & RESTAURANT ASSOCIATION OF EASTERN INDIA VS. THE FEDERATION OF HOTEL AND RESTAURANT ASSOCIATIONS OF INDIA	10/6/2026	## No. of Objection 1. **Explanation of Delay:** As per the Compliance Order, the reply was required to be filed **within one week**. Since there has been a delay in filing, kindly provide the **explanation for the delay** in the Undertaking Form prescribed under the **Circular dated 12.08.2026 (Annexure 2)**, available on the NCLT website, and attach the duly filled Undertaking Form at the **very top of the Index**.
117	10/3/2026	0710102005012026/2	INCOME TAX OFFICER VS. REGISTRAR OF COMPANIES (LUMEN BIOMED INDIA LTD.)	10/6/2026	1. As per the Compliance Order dated 02.07.2026, the Affidavit of service was required to be filed in three weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters "With Defects" is also required to be duly complied with and submitted.

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118	3/6/2026	0710102017742026/1	INCOME TAX OFFICER WARD 3.1 VS. REGISTRAR OF COMPANIES DELHI AND HARYANA	10/6/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Pagination missed in pdf and bookmarking.
119	10/3/2026	0710102031322026/4	4PL SCM TECHNOLOGIES PRIVATE LIMITED VS. B9 BEVERAGES LIMITED	10/6/2026	1. As per the Compliance Order dated 18.09.2026, the Affidavit of service was required to be filed in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
120	10/5/2026	0710102042312026/7	SANDEEP JAIN ORS VS. DUCTRUS RESOLUTION PROFESSIONAL PRIVATE LIMITED	10/6/2026	## No. of Objection As per the Compliance Order, the reply was required to be filed **within one week**. Since there has been a delay in filing, kindly provide the **explanation for the delay** in the Undertaking Form prescribed under the **Circular dated 12.08.2026 (Annexure 2)**, available on the NCLT website, and attach the duly filled Undertaking Form at the **very top of the Index**.
121	10/4/2026	0710102047972026/1	INCOME TAX OFFICER VS. REGISTRAR OF COMPANIES	10/6/2026	## No. of Objection 1. **Undertaking for Delay/Outstanding Defects:** As per the Compliance Order, the affidavit was required to be filed **within three days**. However, there has been a delay in filing the same. Kindly provide an **Undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026** for the defects which cannot presently be cured. The Undertaking should specifically mention **each outstanding defect** along with the **reasons why the same could not presently be complied with**.
122	10/5/2026	0710102050182026/1	INCOME TAX OFFICER VS. REGISTRAR OF COMPANIES	10/6/2026	## No. of Objection 1. **Explanation of Delay:** As per the Compliance Order, the affidavit was required to be filed **within three days**. However, there has been a delay in filing the same. Kindly mention the **explanation for the delay** in the **Undertaking Form prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026**, available on the NCLT website, and attach the duly filled Undertaking Form at the **very top of the Index**.
123	10/4/2026	0710102050242026/1	INCOME TAX OFFICER VS. REGISTRAR OF COMPANIES	10/6/2026	## No. of Objection 1. **Undertaking for Delay/Outstanding Defects:** As per the Compliance Order, the affidavit was required to be filed **within three days**. However, there has been a delay in filing the same. Kindly provide an **Undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026** for the defects which cannot presently be cured. The Undertaking should specifically mention **each outstanding defect** along with the **reasons why the same could not presently be complied with**.
124	10/4/2026	0710102050252026/1	INCOME TAX OFFICER VS. REGISTRAR OF COMPANIES	10/6/2026	## No. of Objection 1. **Undertaking for Delay:** As per the Compliance Order, the affidavit was required to be filed **within three days**. However, there has been a delay in filing the same. Kindly submit an **Undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026** for the defects which cannot presently be cured. The Undertaking must specifically mention the **outstanding defects** along with the **reasons for non-compliance** with each such defect.
125	7/4/2026	0710102052692026/5	NATIONAL ASSET RECONSTRUCTION COMPANY LIMITED VS. INTERNATIONAL AMUSEMENT LIMITED	10/6/2026	## No. of Objections 1. **Bookmarking, Index & Pagination:** Kindly ensure that **proper bookmarking and a complete Index are provided along with correct pagination**. The bookmarks should correspond with the Index and page numbers. 2. **Compliance Order and Latest Order:** Kindly attach the **Compliance Order and the latest order, if any**. Further, kindly mention the **date on which the Compliance Order was uploaded** in the Index. 3. **Signature on Note of Submission:** The **signature is missing on every page of the Note of Submission**. Kindly ensure that **each page is duly signed**.
126	10/5/2026	0710102066732026/1	RAVINDRA KUMAR SEHGAL VS. SHYAM ARORA	10/6/2026	## No. of Objections 1. **Bookmarking & Pagination:** Proper **bookmarking is mandatory along with pagination**. Kindly ensure that all bookmarks correspond with the Index and the respective page numbers. 2. **Index Missing:** The **Index is missing from the PDF**. Kindly attach the complete Index with proper pagination.
127	10/5/2026	0710102040942026/5	MS DPH ELECTRICALS PRIVATE LIMITED	10/6/2026	1. one Rs. court fee missed on vakalatnama in PDF. 2. pagination missed in bookmarking in PDF.
128	7/6/2026	0710102053312026/4	BOSTON IVY HEALTHCARE SOLUTIONS PRIVATE LIMITED VS. GURSEWA DIALYSIS INDIA LIMITED	10/6/2026	1. kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
129	10/4/2026	0710102064452026/2	SHRISHTI GARG RESOLUTION PROFESSIONAL VITASTA SOFTWARE INDIA PVT LTD VSMS VARSHA GUPTA	10/6/2026	## No. of Objections 1. **Compliance Order, Latest Order & Undertaking:** Kindly attach the **Compliance Order and the latest order, if any**. Further, please mention the **date on which the Compliance Order was uploaded** in the Index. In case of any delay in filing the same, kindly provide an **Undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026**, clearly stating the **reason for such delay**. 2. **NCLT Heading:** The **NCLT heading is missing on Page No. 2**. Kindly incorporate the appropriate NCLT heading on the said page.
130	10/5/2026	0710102053802026/2	SCB STEELS PRIVATE LIMITED	10/6/2026	## No. of Objections 1. **Explanation of Delay:** As per the Compliance Order, the affidavit was required to be filed **within one week**. However, there has been a delay in filing the same. Kindly mention the **explanation for the delay** in the **Undertaking Form prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026**, available on the NCLT website, and attach the duly filled Undertaking Form at the **very top of the Index**. 2. **Latest Order:** Kindly attach the **latest order** passed in the matter in the PDF.
131	10/3/2026	0710102071842026/2	SANJEET KUMAR SHARMA VSVANEET BHATIA LIQUIDATOR OF EARTH ICONIC INFRASTRUCTURE PRIVATE LIMITED	10/6/2026	1. As per the index kindly attach the compliance order dated 14.09.2026 is missed in PDF.
132	10/3/2026	0710102071272026/1	MONITORING COMMITTEE OF ANSAL LOTUS MELANGE PROJECTS PVT LTD VSMR. SANDEEP GOEL RESOLUTION PROFESSIONAL RP BAREILLY HIGHWAYS PROJECT LIMITED BHPL	10/6/2026	1. kindly attach the latest order.
133	10/5/2026	0710102080172026/1	LAXMI DEVI VS. DUCTRUS RESOLUTION PROFESSIONAL PRIVATE LIMITED	10/6/2026	1. kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
134	10/1/2026	0710102004612025/1	SHIVAM CABINETS PVT. LTD. VS. WIANXX IMPEX PVT. LTD.	10/5/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. OCR missing 3. date is missing in vakalatnama 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
135	8/31/2026	0710102105432025/4	M/S UNIQUE TOBACCO COMPANY VS. M/S PELICAN TOBACCO (INDIA) PVT. LTD.	10/5/2026	The following defects need to be rectified: 1. Undertaking: The reason for the delay in filing the reply has not been stated. Further, the date and signature are missing from the undertaking, which refers to the order dated 11.08.2026. 2. Vakalatnama: The main case number has not been mentioned, and the requisite court fee of ₹1/- is missing from the vakalatnama.
136	10/12/2026	0710102015602026/5	ANSAL IT CITY AND PARKS LTD. VS. MR. VANEET BHATIA	10/5/2026	1. In the PDF, only receipt of e-filing vakalatnama is uploaded. Kindly upload complete vakalatnama.

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137	10/1/2026	0710102026882026/2	ATTERO RECYCLING PRIVATE LIMITED. VS. JDJ ALLOYS PRIVATE LIMITED	10/5/2026	1. As per the Compliance Order, the written consent was required to be filed within 7 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
138	10/1/2026	0710102092512025/2	SM FINLEASE LIMITED VS. WIANXX IMPEX PRIVATE LIMITED	10/5/2026	1. numbering is missing in bookmarking 2. OCR missing 3. date is missing in vakalatnama 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM with defects and filing number from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
139	10/12/2026	0710102036842026/4	AMIT KUMAR SHARMA VS. METCALFE PROPERTIES PRIVATE LIMITED	10/5/2026	1. Pages 29, 30, 31, 33, 34, 69, 101, 104 to 107, 113, 121, 122, 129, 134, 137, 140 to 142, 222 to 226, 228, 229, 223 to 238, 294, 295, 302, 304, 305, 307 to 309, 313, 402 to 405, 407, 411 to 415 and 421 are blurred and not legible. Kindly upload clear and legible copies of the said pages. 2. OCR is missing from pages 60 to 74, 93 to 141, 169 to 185, 221 to 240, 294 to 313, 339 to 357, 373, 399 to 421, 438 and 439. All three volumes are not properly OCR-enabled. Kindly ensure that all pages of all three volumes are properly OCR-enabled and searchable before refiling. 3. Kindly attach the Compliance Order and mention the date on which the same was uploaded in the Index. In case of any delay in filing the Compliance Order, kindly fill out the undertaking form prescribed in Annexure-II of the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach the duly completed undertaking at the very beginning of the Index in the same PDF. While refiling please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
140	10/12/2026	0710102036842026/3	AMIT KUMAR SHARMA VS. METCALFE PROPERTIES PRIVATE LIMITED	10/5/2026	1. As per the Compliance Order dated 26.05.2026, the affidavit of service was required to be filed within 3 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order
141	10/13/2026	0710102082602025/9	TRANS INDUS (INDIA) PRIVATE LIMITED	10/5/2026	1. Counsel detail are missing in Index.
142	10/1/2026	0710102038102026/6	AMIT DHINGRA VS. PG CABS INDIA PRIVATE LIMITED	10/5/2026	1. Master index is missing 2. Multiple documents are uploaded in same pdf. Page no-28 to 60 kindly separately file or take these pages in annexures 3. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature. 4. Please note that page(s) No. 89 is in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible. 5. double pagination from page no-206 to 229 6. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in
143	10/1/2026	0710102111912025/4	MR. BHUVAN MADAN VS. STATE BANK OF INDIA (SBI)	10/5/2026	1. pagination is incomplete in bookmarking 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
144	10/12/2026	0710102085352025/2	STATE BANK OF INDIA VS. ARVIND DHAM	10/5/2026	No. of Objections: As per the Order dated 08.10.2026, the receipt for payment of costs amounting to ₹25,000/- to the Prime Minister's National Relief Fund (PMNRF) is missing from the PDF. Kindly attach the payment receipt.
145	8/13/2026	0710102052172026/1	R S PLASTICS VS. NANOFIL TECHNOLOGIES PRIVATE LIMITED	10/5/2026	Filing of Compliance Order dated 10.07.2026: Kindly attach the Compliance Order dated 10.07.2026. In the event of any delay in filing the same, you are requested to duly fill out the Undertaking Form prescribed under Annexure-2 of the Circular dated 12.08.2026, available on the NCLT website, and place the same at the very beginning of the index. Filing of Affidavit of Service: As per the latest order, the Affidavit of Service was required to be filed within one week. However, there has been a delay in filing the same. Accordingly, you are requested to duly fill out the Undertaking Form prescribed under Annexure-2 of the Circular dated 12.08.2026, available on the NCLT website, and place the same at the very beginning of the index.
146	10/12/2026	0710102044382025/3	SHIVI HOLDINGS PVT LTD VS. VINOID RAJAGOPALAN	10/5/2026	1. Kindly attach the Latest order. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
147	10/1/2026	0710102035542026/2	YATIN SHARMA	10/5/2026	1. As per the Compliance Order, the affidavit of service was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order
148	10/1/2026	0710102093242022/1	SAJEVE BHUSHAN DEORA VSS.N. MODAK	10/5/2026	1. Kindly separately file all respondent vakalatnama
149	10/1/2026	0710102082792022/2	SAJEVE BHUSHAN DEORA RESOLUTION PROFESSIONAL VSMR. M.K SINGH	10/5/2026	1. Kindly separately file all respondent vakalatnama
150	10/1/2026	0710102082872022/2	SAJEVE BHUSHAN DEORA RESOLUTION PROFESSIONAL VSMR. S.N MODAK	10/5/2026	1. Kindly separately file all respondent vakalatnama
151	10/1/2026	0710102082852022/2	SAJEVE BHUSHAN DEORA RESOLUTION PROFESSIONAL VSMR. S.N MODAK	10/5/2026	1. Kindly separately file all respondent vakalatnama 2. Rs. 3/- court fees missing in page no-3 vakalatnama
152	10/12/2026	0710102412142017/12	TECHNOLOGY DEVELOPMENT BOARD VS M/S LOGIC EASTERN (INDIA) PVT. LTD	10/5/2026	Kindly ensure that all pages of the Reply are duly signed. The alignment of the Index in Volume-II is incorrect. Kindly rectify the same. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as follows: "Vakalatnama is on record." Kindly attach the latest order.
153	9/29/2026	0710102084712023/6	BLUE MOON TRAVELS PRIVATE LIMITED VS. OXYZO FINANCIAL PRIVATE LIMITED	10/5/2026	No. of Objections: Bookmarking and pagination are missing. Kindly ensure proper bookmarking and pagination of the PDF. Kindly attach the latest order in PDF format. In the Undertaking Form (Annexure-II), kindly mention the outstanding defects as specified in the last set of objections raised by the NCLT.
154	10/1/2026	0710102083292022/1	SAJEVE BHUSHAN DEORA RESOLUTION PROFESSIONAL VSMR. S.N MODAK	10/5/2026	1. Kindly separately file all respondent vakalatnama
155	10/4/2026	0710102080142026/1	KRISHAN BOKEN VS. DUCTRUS RESOLUTION PROFESSIONAL PRIVATE LIMITED	10/5/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.

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156	10/1/2026	0710102081402026/4	MMR TOWNSHIPS PVT LTD VS. M/5 PINE PROBUILD PVT LTD	10/5/2026	1. volume-wise volume-1 and 2 index are missing 2. OCR missing in page no-36 to 73,156 to 254 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
157	10/1/2026	0710102083012022/6	CANARA BANK VS. OP GUPTA CONTRACTORS PVT LTD	10/5/2026	1. date is missing in vakalatnama
158	10/1/2026	0710102025802026/1	SHIVAM CABINETS PVT. LTD. VS. WIANXX IMPEX PRIVATE LIMITED	10/5/2026	1. numbering is missing in bookmarking 2. OCR missing 3. date is missing in vakalatnama 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM with defects and filing number from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
159	10/6/2026	0710102043262026/16	GILEAD CONSTRUCTIONS PRIVATE LIMITED VS. PRAYUKTA CONSULTANCY DEVELOPERS PRIVATE LIMITED	10/5/2026	1. Kindly attach the Latest order. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
160	10/1/2026	0710102011502025/6	VANTAGE BIOTECH PVT LTD VS. N/A	10/5/2026	1. numbering is missing in bookmarking 2. double pdf upload in proof of service
161	10/9/2026	0710102054722026/5	ISHAAN FIBER INTERNATIONAL THROUGH ITS PROPRIETOR VS. ASK HOME FURNISHING PRIVATE LIMITED	10/5/2026	1. As per the Compliance Order dated 03.09.2026, the payment was required to be deposited in Prime Minister's National Relief Fund, within one week. Not in PM cares fund. 2. Kindly attach the Latest order 3. Kindly highlight the relevant content on pages 17,18 and 19 of the newspaper cutting
162	10/7/2026	0710102092982023/9	MR. SAJJAN KUMAR DOKANIA VSMR SUBASH CHANDRA & ORS	10/5/2026	1. As per the Compliance Order, the short note was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
163	10/1/2026	0710102104512024/1	KAPIL JAISWAL VS. WIANXX IMPEX PRIVATE LIMITED	10/5/2026	1. numbering is missing in bookmarking 2. OCR missing 3. date is missing in vakalatnama 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM with defects and filing number from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
164	9/23/2026	0710102007892026/43	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/5/2026	Incomplete Pagination: The pagination in the PDF is incomplete. Kindly ensure that all pages are properly and consecutively paginated. Filing of Compliance Order and Latest Order: Kindly attach the Compliance Order and the latest order, if any. Further, please mention the date on which the Compliance Order was uploaded in the Index. In the event of any delay in filing the Compliance Order, you are requested to duly fill out the Undertaking Form prescribed under Annexure-2 of the Circular dated 12.08.2026, available on the NCLT website, and place the same at the very beginning of the Index.
165	9/28/2026	0710102069772023/5	MRS. USHA SINGH VS. VALUE INFRACON INDIA PRIVATE LIMITED THROUGH VALUE INFRA BUYERS ASSOCIATION	10/4/2026	1. Kindly attach the Compliance Order in IA-4407/2023 and the latest order, if any. Further, mention the date on which the Compliance Order was uploaded in the Index. In case of any delay in filing, kindly submit an undertaking in the prescribed format under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, clearly stating the reasons for the delay. The undertaking must be placed at the very beginning of the Index.
166	10/5/2026	0710102062712021/19	NIIL INFRASTRUCTURE PRIVATE LIMITED VS. ALCHEMIST ASSET RECONSTRUCTION CO PRIVATE LIMITED	10/4/2026	1 Bookmarking and Pagination: The bookmarking and pagination are incorrect and do not correspond to the actual PDF page numbers. Kindly rectify the bookmarks and ensure that the pagination matches the PDF pages correctly.
167	10/8/2026	0710102072672026/1	APS FASTENERS PRIVATE LIMITED	10/4/2026	1. Numbering is missing in the PDF bookmarks. Kindly ensure that all bookmarks are properly numbered in accordance with the pagination. 2. Kindly submit the undertaking in the prescribed **Annexure-II format of the NCLT** and provide a proper explanation for the delay in filing. 3. The Filing Number is missing from the undertaking. Kindly mention the correct Filing Number. 4. Kindly include the Balance Sheet appearing on pages 19 to 30 under the **Annexures** section and update the Index and pagination accordingly.
168	10/9/2026	0710102054812024/5	ARCHANA SHARMA VS. REGISTRAR OF COMPANIES NCT OF DELHI & HARYANA	10/4/2026	1. As per the Compliance Order, balance sheet was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
169	10/9/2026	0710102015862024/4	GULSHAN MEHTA AND ASSOCIATES VSCROWN ABACUS IT PARK ASSOCIATION	10/4/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
170	10/8/2026	0710102075662026/2	SHREE KUMAR MUNDHRA & ORS. VS. SPELL ORGANICS LIMITED & ORS.	10/4/2026	**No. of Objections:** 1. The Rejoinder has been uploaded twice. Kindly delete one duplicate copy. 2. Kindly attach the Compliance Order and the latest order, if any. Further, please mention the date on which the Compliance Order was uploaded in the Index. In case of any delay in filing, kindly submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, clearly stating the reason for the delay. 3. The Compliance Order dated 28.09.2026 has not yet been uploaded. Therefore, the document cannot be forwarded to the Court without the said order. Kindly upload the Compliance Order to enable further processing.
171	10/7/2026	0710102042452026/3	ARUN KUMAR JAIN VS. ASIER METALS PRIVATE LIMITED	10/4/2026	1. In Volume-10, the bookmarking incorrectly mentions Volume-9. Kindly correct the bookmarking and mention it as **Volume-10**. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: ***Vakalatnama is on record.** 3. Kindly provide a proper and detailed explanation for the delay in the undertaking. Further, kindly attach the latest order.
172	9/24/2026	0710102076902026/1	DIAMOND TRAEXIM PRIVATE LIMITED VS. INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	10/4/2026	1. The uploaded file is incomplete. The documents have not been uploaded properly. Kindly upload the complete set of documents. 2. The objections raised earlier have not yet been rectified due to the incomplete file uploaded. Kindly upload the complete documents and ensure that all previously raised objections are duly rectified.
173	10/7/2026	0710102082352026/1	YUM RESTAURANTS (INDIA) PRIVATE LIMITED	10/4/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
174	9/28/2026	0710102068832026/2	CHANDRIKA VS. NARENDER KUMAR SHARMA	10/4/2026	**No. of Objections: 2** 1. As per the Compliance Order, there is no direction for filing a Rejoinder. Kindly attach the Compliance Order for reference. In case of any delay in filing, kindly submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reasons for the delay. 2. The Compliance Order dated 28.09.2026 has not yet been uploaded. The document cannot be forwarded to the Court without the said order. Kindly upload the Compliance Order to enable further processing.

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175	8/24/2026	0710102072112026/2	MR. SAPAN MOHAN GARG BANKRUPTCY TRUSTEE IN THE BANKRUPTCY PROCESS OF MS. NITA PURI PERSONAL GUARANTOR OF MS MOSER BAER INDIA LIMITED VS. MRS. NITA PURI	10/4/2026	1. Numbering is missing in the bookmarks. Kindly ensure that proper numbering is provided in the bookmarks. 2. The filing number mentioned in the undertaking is incomplete. Kindly provide the complete filing number.
176	10/9/2026	0710102074842026/2	SUDHA BHATIA VS. TATA CAPITAL LIMITED	10/4/2026	1. The Compliance Order has not been attached. Kindly attach the Compliance Order, as the document cannot be forwarded to the Court without it, in accordance with the applicable NCLT procedure.
177	10/4/2026	0710102078322026/1	RAM KUMAR VS. ESAF SMALL FINANCE BANK LIMITED	10/4/2026	1. Kindly attach the Compliance Orders in **IA-4667 of 2026** and **IA-3604 of 2025**, along with the latest order, if any. Further, kindly mention the date on which the Compliance Order was uploaded in the Index. In case of any delay in filing, kindly submit an undertaking strictly in the format prescribed under **Annexure-2 of the NCLT Circular dated 12.08.2026**, clearly stating the reason for the delay.
178	9/19/2026	0710102017442026/2	SAURAV AGGARWAL VS. M/S MANSA FACILITY & SERVICES PRIVATE LIMITED	10/4/2026	1. As per the Compliance Order dated 06.04.2026, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, kindly submit an undertaking explaining the reasons for the delay, in the prescribed format under **Annexure-II of the NCLT Circular dated 12.08.2026**, available on the NCLT website. The duly completed undertaking must be attached at the very beginning of the Index. 2. **Double pagination is appearing in the PDF.** Kindly remove the duplicate pagination and ensure that the page numbering is correct and consistent with the Index.
179	10/9/2026	0710102030942026/9	OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED VS. ESPO DEVELOPERS PRIVATE LIMITED	10/4/2026	1. As per the Compliance Order, Form-2 along with a valid AFA was required to be filed within three days. However, there has been a delay in filing the same. Therefore, kindly submit an undertaking in the prescribed format under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, clearly stating the reasons for the delay. The undertaking must be placed at the very beginning of the Index. 2. Kindly attach the latest order for reference and record.
180	10/6/2026	0710102046522025/3	ALLFINE INTERNATIONAL COMPANY LIMITED VS. MR. SANDEEP KUMAR	10/4/2026	1. OCR is missing on pages 1 to 114. Kindly apply OCR to all the said pages and upload a fully searchable PDF. 2. The Filing Number is missing from the undertaking. Kindly mention the correct Filing Number and provide a proper and detailed explanation for the delay in filing.
181	10/10/2026	0710102025762026/3	TRANSOM AGRO PRIVATE LIMITED VS. THE REGISTRAR OF COMPANIES DELHI	10/4/2026	1. The Notary attestation is missing on pages 1 and 2 of the Affidavit. Kindly ensure that the said pages are duly notarised. 2. The Compliance Order dated 28.04.2026 has not been attached in the PDF. Kindly attach the said Compliance Order.
182	10/1/2026	0710102042102026/4	AARSH RESOLUTION PROFESSIONALS PVT LTD VS. MS CANNALILY MAINTENANCE SERVICES PVT LTD	10/4/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.26 annexure 2 available on the NCLT website and attach it to the very top of the index.
183	10/1/2026	0710102042102026/3	AARSH RESOLUTION PROFESSIONALS PVT LTD VS. MS CANNALILY MAINTENANCE SERVICES PVT LTD	10/4/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.26 annexure 2 available on the NCLT website and attach it to the very top of the index.
184	10/1/2026	0710102047462026/4	AARSH RESOLUTION PROFESSIONALS PVT LTD VS. MS CANNALILY MAINTENANCE SERVICES PVT LTD	10/4/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.26 annexure 2 available on the NCLT website and attach it to the very top of the index.
185	10/1/2026	0710102047462026/3	AARSH RESOLUTION PROFESSIONALS PVT LTD VS. MS CANNALILY MAINTENANCE SERVICES PVT LTD	10/4/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.26 annexure 2 available on the NCLT website and attach it to the very top of the index.
186	10/6/2026	0710102065622025/6	SHAILESH CHANDRA OJHA VSMOHAN LAL	10/4/2026	1. Kindly attach the Latest order. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. In undertaking give proper explanation for delay
187	10/1/2026	0710102049722025/2	SHAILESH CHANDRA OJHA VSMR. MOHAN LAL	10/4/2026	1. Kindly attach the Latest order. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
188	10/1/2026	0710102049742025/2	SHAILESH CHANDRA OJHA VS. MR. MOHAN LAL	10/4/2026	1. Page No(s). 31 is not clear. Kindly upload legible copies of the said pages. 2. Kindly attach the Latest order. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
189	8/27/2026	0710102049102026/10	AMIT KUMAR VS. M/S. CROSSINGS INFRASTRUCTURE PRIVATE LIMITED	10/4/2026	**Second-Time Objections** 1. As per the Compliance Order dated 06.07.2026, the Rejoinder was required to be filed within two weeks from the date of the said order. However, the filing has been delayed. Therefore, kindly submit an undertaking strictly in the format prescribed under **Annexure-II of the NCLT Circular dated 12.08.2026**, titled **Undertaking for Registration and Listing of Matters 'With Defects'**, clearly stating the reason for the delay. 2. Kindly attach the latest order, as the same has not been attached.

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190	8/27/2026	0710102049102026/11	AMIT KUMAR VS. M/S. CROSSINGS INFRASTRUCTURE PRIVATE LIMITED	10/4/2026	**Second Reminder** 1. As per the Compliance Order dated 06.07.2026, the Rejoinder was required to be filed within two weeks from the date of the said order. Kindly refer to the latest order attached herewith for your reference. Further, in accordance with the NCLT Circular dated 12.08.2026, the undertaking prescribed under **Annexure-II – Undertaking for Registration and Listing of Matters “With Defects”** must be duly completed and submitted. In case of any delay in filing, kindly provide a detailed explanation for the delay in the undertaking and attach the duly completed undertaking at the very beginning of the Index. 2. Kindly attach the latest order in the PDF.
191	8/21/2026	0710102049652026/2	JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR MS GRANDSTAR REALTY PVT LTD VS. MR. NISHANT AGARWAL	10/4/2026	1. OCR is missing on pages 45–56, 58–72, 76–79, 81–110, 129–156, and 159–166. Kindly apply OCR to the said pages. 2. Pages 62, 103–105, and 146 are incorrectly aligned. Kindly correct the alignment and ensure that all pages are properly oriented and clearly legible. 3. Pages 60 and 144 are not clear/readable. Kindly upload clear and legible copies of the said pages. 4. Double pagination has been observed in the PDF. Kindly remove the extra pagination and ensure that the pagination is consistent throughout the document. 5. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to submit a proper explanation for the delay and fill out the undertaking in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website. Kindly attach the undertaking at the very top of the Index. 6. Kindly attach the latest order. 7. Kindly ensure that all annexures bear the endorsement ***True Copy*** along with the signature.
192	10/6/2026	0710102053562026/3	TIMES INNOVATIVE MEDIA LIMITED VS. RESOLUTION PROFESSIONAL OF THREE C PROJECTS PRIVATE LIMITED	10/4/2026	1. Kindly attach the Latest order
Srishti B Shah					
Deputy Registrar, NCLT New Delhi					

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